

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH ALLAHABAD.**

Dated : This the **15<sup>th</sup>** day of **March** 2019

**Original Application No. 330/00260 of 2019**

**Hon'ble Ms. Ajanta Dayalan, Member – A**

Kishun Prasad Parajapati, S/o Ram Gopal, R/o Khaparya Mohalla, Village and Post Dakore, District Jalaun.

. . .Applicant

By Adv : Shri V.K. Tiwari

**V E R S U S**

1. Union of India, through the Secretary, Ministry of Communication and I.T. Department of Posts, New Delhi.
2. Post Master General, Agra Region, Agra.
3. A.D.P.S., Office of Post Master General, Agra Region, Agra.
4. Chief Post Master General, Lucknow, UP.
5. S.S.P.O., Jhansi Division, Jhansi.
6. Assistant Superintendent of Post Office, Orai, Jalaun.

. . .Respondents

By Adv: Shri U.S. Singh Visen

**ORDER**

Heard Shri V.K. Tiwari, advocate for the applicant and Shri U.S. Singh Visen, advocate for the respondents.

2. Learned counsel for the applicant states that he is impugning order dated 12.03.2013 of the respondents department, rejecting his request for temporary status. However, it is noted that quashing of the said order dated 12.03.2013, is not one of the prayers made in the OA. Now learned counsel for the applicant wishes to withdraw this OA, with liberty to file fresh OA with better particulars.

3. In view of the request made by the learned counsel for the applicant, the instant OA is dismissed as withdrawn with liberty to the applicant to file fresh OA with better particulars. There is no order as to costs.

**(Ajanta Dayalan)**  
Member (A)

/pc/